

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 603 of 2021

1. Dasrath Prasad Agarwal, son of late Pyare Lal Agarwal, resident of Near Bihari Durga Mandap, Malviya Marg, PO Hazaribagh, PS Sadar, Jharkhand

2. M/s Meta Coke Corporation, Hazaribagh, Jharkhand **Petitioners**
Versus

The Union of India **Opp. Party**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Petitioner : Mr. Debarshi Mondal, Advocate
For the State : Mr. Rajiv Sinha, APP
For the CBI : Mr. Bhupal Prasad Krishna, Advocate

02/Dated:26.03.2021

When the matter is called out, all counsels have appeared.

Learned counsel for the petitioners submitted that due to personal difficulty he was not able to comply with the courts' order for removing the defects.

However, the defect pointed out by the office is ignored.

This application has been filed for restoration of ABA No. 1651 of 2020 to its original file, which was dismissed for non-compliance of the order dated 03.10.2020.

In view of paragraph Nos. 5, 6 and 7 of this petition, ABA No. 1651 of 2020 is restored to its original file.

Further four weeks time is allowed for removing the defects.

Accordingly, Cr. M.P. No. 603 of 2021 is allowed.

(Ratnaker Bhengra, J.